

**MINUTES OF THE MEETING No. 01/09 HELD ON 3.4.2008**  
**UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.**

**The 01/09 meeting of Advance Licensing Committee was held on 3.4.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

The Committee first considered minutes of the NC meeting No.51/08 for confirmation and confirmed and adopted the same without any change.

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| Case No A-01<br>NC No. 01/09<br>Dated 2.4.2008 | M/s. Choksi Pigments,<br>F.No.01/84/50/553/AM06/DES-IV<br>RLA No. 08/80/040/379/AM06<br>Adv. Lic. No. 0810052385 Dt. 28.11.2005 |
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/197/2001/Ch.III dated 4.8.2003 and decided to approve this case on repeat basis as under:-

| Item of Export                          | Qty   | Item of Import                                                             | Qty                                     |
|-----------------------------------------|-------|----------------------------------------------------------------------------|-----------------------------------------|
| Phthalocyanine Blue Beta<br>(Rosinated) | 1 kg. | 1. Copper Phthalocyanine<br>Blue crude<br>2. Rosin B.S.<br>3. Ortho Xylene | 0.915 kg.<br><br>0.076 kg.<br>0.120 kg. |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No A-02<br>NC No. 01/09<br>Dated 2.4.2008 | M/s. Bayer Cropscience Ltd.<br>F.No.01/83/162/ 1007/AM08/DES-IV<br>RLA No. 03/94/40/856/AM08<br>Lic.No. 0310450849 Dt. 20.11.2007. |
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms  
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008

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| Case No A-03<br>NC No. 01/09<br>Dated 2.4.2008 | M/s. Dispo Dye Chem Pvt. Ltd.<br>F.No.01/83/50/1757/AM08/DES-IV<br>RLA No. 08/24/040/219/AM08 |
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2007/Ch.II dated 17.3.2008 and decided to approve this case on repeat basis as under:-

| Item of Export                      | Qty   | Item of Import     | Qty       |
|-------------------------------------|-------|--------------------|-----------|
| 2 - Amino Phenol 4 – Sulphonic Acid | 1 kg. | Ortho Amino Phenol | 0.720 kg. |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No A-04<br>NC No. 01/09<br>Dated 2.4.2008 | M/s. Amtex Dye Chem Industries.<br>F.No.01/83/50/1697/AM08/DES-IV<br>RLA No. 08/24/040/208/AM08<br>Adv. Lic. No. 0810068874 Dt. 7.12.2007 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.).. Accordingly the case may be re-listed on 30.4.2008.

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| Case No M-1<br>NC No. 01/09<br>Dated 2.4.2008 | M/s. Micro Inks Ltd.<br>F.No.01/82/50/ 823/AM06/DES-IV<br>RLA No. 03/95/40/871/AM06<br>Lic.No. 0310352502 Dt. 19.10.2005. |
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms  
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.4.2008.

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| Case No M-2<br>NC No. 01/09<br>Dated 2.4.2008 | M/s. Saudagar International Export<br>F.No.01/83/50/ 659/AM08/DES-IV<br>RLA No. 32/24/40/11/AM08<br>Lic.No. 3210035723 Dt. 3.7.2007. |
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms  
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of clarification from PC-III.. Accordingly the case may be re-listed on 30.4.2008

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| Case No M-3<br>NC No. 01/09<br>Dated 2.4.2008 | M/s. Avignon Exim Pvt. Ltd.<br>F.No.01/83/50/1144/AM07/DES-IV<br>RLA No. 03/94/40/1293/AM07<br>Lic. No. 0310424165 Dt. 23.3.2007. |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.4.2008.

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| Case No M-4<br>NC No. 01/09<br>Dated 2.4.2008 | M/s. Lumis Biotech Ltd.<br>F.No.01/82/50/1332/AM07/DES-IV<br>RLA No. 03/24/40/2013/AM04<br>Lic. No. 0310248050 Dt. 19.1.2004. |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 30.4.2008.

**Directorate General of Foreign Trade**  
**Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011**

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**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER** : 1/83-ALC1/2008 **MEETING DATE** : 02.04.2008

|   |                                                                                                                                                                                                                                        |                                             |                                           |                                        |
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| 1 | <b>Case No.:</b> 601/21/82-ALC4/2007                                                                                                                                                                                                   | Party Name:DUJODWALA PAPER<br>CHEMICALS LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/82/050/01213/AM05/                                                                                                                                                                                                         | RLA File :03/24/040/00366/AM05/             | Lic.No/Date:0310270526<br>25.05.2004      | Defer<br>Date:30.04.2008               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.4.2008. |                                             |                                           |                                        |

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|  | <b>Case No.:</b> 1/41/82-ALC1/2006 | Party Name:ITC LIMITED          | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|  | HQ File :01/82/050/00702/AM05/     | RLA File :09/24/040/00008/AM05/ | Lic.No/Date:0910019052                    | Defer                                  |

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| 2                                                                                                                                                                                                                     |  | 24.06.2004 | Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |  |            |                 |

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| 3 | Case No.:746/21/82-ALC4/2007                                                                                                                                                                                                           | Party Name:GLOBE METAL INDS     | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/01445/AM05/                                                                                                                                                                                                         | RLA File :29/80/040/00043/AM05/ | Lic.No/Date:2910006902<br>04.11.2004      | Defer<br>Date:30.04.2008 |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                          |

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| 4                                                                                                       | Case No.:795/24/87-ALC1/2007                                                                                                                                                                                                                                                                                                                                              | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |                |     |                |     |                |       |           |           |                   |           |               |           |                         |
|                                                                                                         | HQ File :01/87/050/01145/AM06/                                                                                                                                                                                                                                                                                                                                            | RLA File :08/24/040/00187/AM06/       | Lic.No/Date:0810052834<br>29.12.2005      | Defer Date:             |                |     |                |     |                |       |           |           |                   |           |               |           |                         |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2003/Ch.III dated 17.8.2007 and decided to approve this case as under:-                                                                                                                  |                                       |                                           |                         |                |     |                |     |                |       |           |           |                   |           |               |           |                         |
|                                                                                                         | <table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td rowspan="4">Acid Brown 349</td><td rowspan="4">1 kg.</td><td>1. H-Acid</td><td>0.399 kg.</td></tr><tr><td>2. Sodium Nitrite</td><td>0.252 kg.</td></tr><tr><td>3. Resorcinol</td><td>0.138 kg.</td></tr><tr><td>4. 4-Nitro Amino Phenol</td><td>0.193 kg.</td></tr></table> |                                       |                                           |                         | Item of Export | Qty | Item of Import | Qty | Acid Brown 349 | 1 kg. | 1. H-Acid | 0.399 kg. | 2. Sodium Nitrite | 0.252 kg. | 3. Resorcinol | 0.138 kg. | 4. 4-Nitro Amino Phenol |
| Item of Export                                                                                          | Qty                                                                                                                                                                                                                                                                                                                                                                       | Item of Import                        | Qty                                       |                         |                |     |                |     |                |       |           |           |                   |           |               |           |                         |
| Acid Brown 349                                                                                          | 1 kg.                                                                                                                                                                                                                                                                                                                                                                     | 1. H-Acid                             | 0.399 kg.                                 |                         |                |     |                |     |                |       |           |           |                   |           |               |           |                         |
|                                                                                                         |                                                                                                                                                                                                                                                                                                                                                                           | 2. Sodium Nitrite                     | 0.252 kg.                                 |                         |                |     |                |     |                |       |           |           |                   |           |               |           |                         |
|                                                                                                         |                                                                                                                                                                                                                                                                                                                                                                           | 3. Resorcinol                         | 0.138 kg.                                 |                         |                |     |                |     |                |       |           |           |                   |           |               |           |                         |
|                                                                                                         |                                                                                                                                                                                                                                                                                                                                                                           | 4. 4-Nitro Amino Phenol               | 0.193 kg.                                 |                         |                |     |                |     |                |       |           |           |                   |           |               |           |                         |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                                                                                                                                           |                                       |                                           |                         |                |     |                |     |                |       |           |           |                   |           |               |           |                         |

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| 5 | Case No.:847/24/87-ALC1/2007                                                                                                                                                                                    | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|   | HQ File :01/87/050/01270/AM06/                                                                                                                                                                                  | RLA File :08/24/040/00223/AM06/       | Lic.No/Date:0810053451<br>25.01.2006      | Defer<br>Date:30.04.2008 |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.4.2008. |                                       |                                           |                          |

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|  | Case No.:33/18/82-ALC1/2006 | Party Name:HINDUSTAN PLATINUM PVT. | Meet No/Date:1/83-ALC1/2008 | Status:Case |
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| 6 |                                                                                                                                                                                                                       | LTD                             | 02.04.2008                           | Deferred                 |
|   | HQ File :01/82/050/00486/AM07/                                                                                                                                                                                        | RLA File :03/94/040/00179/AM07/ | Lic.No/Date:0310385227<br>19.06.2006 | Defer<br>Date:30.04.2008 |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                      |                          |

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| 7 | <b>Case No.:65/23/82-ALC1/2006</b>                                                                                                                                                                                              | Party Name:INDIAN OIL CORPORATION LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|   | HQ File :01/82/050/00716/AM07/                                                                                                                                                                                                  | RLA File :05/24/040/00273/AM07/       | Lic.No/Date:0510188586<br>10.08.2006      | Defer<br>Date:30.04.2008        |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 30.4.2008. |                                       |                                           |                                 |

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| 8 | <b>Case No.:1015/26/80-ALC2/2007</b>                                                                                                                                                                                  | Party Name:BANCO PRODUCTS (INDIA) LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|   | HQ File :01/80/050/00508/AM07/                                                                                                                                                                                        | RLA File :34/24/040/00075/AM07/           | Lic.No/Date:3410016660<br>10.08.2006      | Defer<br>Date:30.04.2008        |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                           |                                           |                                 |

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| 9 | <b>Case No.:66/23/82-ALC1/2006</b>                                                                                                                                                                                              | Party Name:INDIAN OIL CORPORATION LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|   | HQ File :01/82/050/00717/AM07/                                                                                                                                                                                                  | RLA File :05/24/040/00274/AM07/       | Lic.No/Date:0510188588<br>10.08.2006      | Defer<br>Date:30.04.2008        |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 30.4.2008. |                                       |                                           |                                 |

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| 10 | <b>Case No.:18/31/82-ALC1/2006</b>                                                                                                                                                                                                 | Party Name:LIBERTY PHOSPHATE LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/00916/AM07/                                                                                                                                                                                                     | RLA File :03/95/040/00738/AM07/      | Lic.No/Date:0310399229<br>13.09.2006      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer. Accordingly the case may be re-listed on 30.4.2008. |                                      |                                           |                                 |

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|  | <b>Case No.:13/29/82-ALC1/2006</b> | Party Name:INNOVASSYNTH TECHNOLOGIES | Meet No/Date:1/83-ALC1/2008 | <b>Status:Case</b> |
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| 11 |                                                                                                                                                                                                                                                                          | (INDIA) LTD.                    | 02.04.2008                           | <b>Deferred</b>          |
|    | HQ File :01/82/050/00961/AM07/                                                                                                                                                                                                                                           | RLA File :03/94/040/00603/AM07/ | Lic.No/Date:0310400077<br>19.09.2006 | Defer<br>Date:30.04.2008 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Central excise data from the firm called for vide letter dt. 31.3.2008. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                      |                          |

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| 12 | <b>Case No.:28/29/82-ALC1/2006</b>                                                                                                                                                                                                                                       | Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/82/050/01009/AM07/                                                                                                                                                                                                                                           | RLA File :03/94/040/00602/AM07/                   | Lic.No/Date:0310400932<br>25.09.2006      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of Central excise data from the firm called for vide letter dt. 31.3.2008. Accordingly the case may be re-listed on 30.4.2008. |                                                   |                                           |                             |

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| 13 | <b>Case No.:68/36/82-ALC1/2006</b>                                                                                                                                                                                         | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/82/050/01125/AM07/                                                                                                                                                                                             | RLA File :04/24/040/00136/AM07/    | Lic.No/Date:0410084758<br>11.10.2006      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                    |                                           |                             |

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| 14 | <b>Case No.:1/36/82-ALC1/2006</b>                                                                                                                                                                                          | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/82/050/01138/AM07/                                                                                                                                                                                             | RLA File :04/24/040/00024/AM07/    | Lic.No/Date:0410084809<br>12.10.2006      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                    |                                           |                             |

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| 15 | <b>Case No.:18/32/82-ALC1/2006</b>                                                                                                                                                                                         | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/82/050/01220/AM07/                                                                                                                                                                                             | RLA File :04/24/040/00269/AM07/    | Lic.No/Date:0410085233<br>31.10.2006      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                    |                                           |                             |

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|  | <b>Case No.:27/40/82-ALC1/2006</b> | Party Name:COOKSON INDIA PVT. LTD. | Meet No/Date:1/83-ALC1/2008 | <b>Status:Case</b> |
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| 16 |                                                                                                                                                                                                                            |                                 | 02.04.2008                           | <b>Deferred</b>          |
|    | HQ File :01/82/050/01426/AM07/                                                                                                                                                                                             | RLA File :04/24/040/00328/AM07/ | Lic.No/Date:0410086253<br>11.12.2006 | Defer<br>Date:30.04.2008 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                 |                                      |                          |

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| 17 | <b>Case No.:4/43/80-ALC2/2006</b>                                                                                                                                                                                     | Party Name:BANCO PRODUCTS (INDIA) LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/80/050/01038/AM07/                                                                                                                                                                                        | RLA File :34/24/040/00192/AM07/           | Lic.No/Date:3410017563<br>11.12.2006      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                           |                                           |                             |

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| 18 | <b>Case No.:21/41/87-ALC1/2006</b>                                                                                                                                                                             | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/87/050/00812/AM07/                                                                                                                                                                                 | RLA File :08/24/040/00255/AM07/       | Lic.No/Date:0810061632<br>12.12.2006      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.4.2008 |                                       |                                           |                             |

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| 19 | <b>Case No.:9/45/87-ALC1/2006</b>                                                                                                                                                                                               | Party Name:A.R.THERMOSETS PVT.LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/87/050/00871/AM07/                                                                                                                                                                                                  | RLA File :06/81/040/00019/AM07/   | Lic.No/Date:0610011625<br>05.01.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 30.4.2008. |                                   |                                           |                             |

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| 20 | <b>Case No.:14/46/82-ALC1/2006</b>                                                                                                                                                                                    | Party Name:BALMER LAWRIE & CO LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/82/050/01560/AM07/                                                                                                                                                                                        | RLA File :04/24/040/00384/AM07/   | Lic.No/Date:0410086889<br>12.01.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                   |                                           |                             |

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|  | <b>Case No.:13/46/82-ALC1/2006</b> | Party Name:BALMER LAWRIE & CO LTD | Meet No/Date:1/83-ALC1/2008 | <b>Status:Case</b> |
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| 21 |                                                                                                                                                                                                                       |                                 | 02.04.2008                           | <b>Deferred</b>          |
|    | HQ File :01/82/050/01559/AM07/                                                                                                                                                                                        | RLA File :04/24/040/00383/AM07/ | Lic.No/Date:0410086888<br>12.01.2007 | Defer<br>Date:30.04.2008 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                      |                          |

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| 22 | <b>Case No.:12/46/82-ALC1/2006</b>                                                                                                                                                                                    | Party Name:BALMER LA WRIE & CO LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01558/AM07/                                                                                                                                                                                        | RLA File :04/24/040/00382/AM07/    | Lic.No/Date:0410086887<br>12.01.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                    |                                           |                                 |

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| 23 | <b>Case No.:29/44/82-ALC1/2006</b>                                                                                                                                                                                    | Party Name:INDIAN EXPLOSIVES LTD., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01570/AM07/                                                                                                                                                                                        | RLA File :02/24/040/00285/AM07/    | Lic.No/Date:0210097263<br>15.01.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                    |                                           |                                 |

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| 24 | <b>Case No.:18/46/82-ALC1/2006</b>                                                                                                                                                                                              | Party Name:FLORALE (INDIA) PVT. LTD., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01580/AM07/                                                                                                                                                                                                  | RLA File :07/24/040/00695/AM07/       | Lic.No/Date:0710049625<br>18.01.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and decided to refer it to Food Processing. Accordingly the case may be re-listed on 30.4.2008. |                                       |                                           |                                 |

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| 25 | <b>Case No.:35/47/80-ALC2/2006</b>                                                                                                                                                                                                       | Party Name:CHIRAG ENTERPRISE    | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/80/050/01213/AM07/                                                                                                                                                                                                           | RLA File :24/80/040/00036/AM07/ | Lic.No/Date:2410018253<br>19.01.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                 |

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|  | <b>Case No.:17/48/82-ALC1/2006</b> | Party Name:HINDUSTAN LEVER LIMITED | Meet No/Date:1/83-ALC1/2008 | <b>Status:Case</b> |
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| 26 |                                                                                                                                                                                                                            |                                 | 02.04.2008                           | <b>Deferred</b>          |
|    | HQ File :01/82/050/01628/AM07/                                                                                                                                                                                             | RLA File :03/94/040/01143/AM07/ | Lic.No/Date:0310416783<br>22.01.2007 | Defer<br>Date:30.04.2008 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                 |                                      |                          |

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| 27 | <b>Case No.:51/47/80-ALC2/2006</b>                                                                                                                                                                                                       | Party Name:FESTO CONTROLS PVT LIMITED, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/80/050/01263/AM07/                                                                                                                                                                                                           | RLA File :07/24/040/00720/AM07/        | Lic.No/Date:0710049837<br>29.01.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                                 |

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| 28 | <b>Case No.:1/8/87-ALC1/2007</b>                                                                                                                                                                                | Party Name:AJANTA OFFSET & PACKAGINGS LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/87/050/01019/AM07/                                                                                                                                                                                  | RLA File :05/24/040/00934/AM07/            | Lic.No/Date:0510199266<br>09.02.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.4.2008. |                                            |                                           |                                 |

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| 29 | <b>Case No.:924/21/82-ALC4/2007</b>                                                                                                                                                                                                      | Party Name:LAFFANS PETROCHEMICALS LTD., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01775/AM07/                                                                                                                                                                                                           | RLA File :03/95/040/01475/AM07/         | Lic.No/Date:0310422465<br>08.03.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                         |                                           |                                 |

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| 30 | <b>Case No.:917/21/82-ALC4/2007</b>                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01767/AM07/                                                                                                                                                                                        | RLA File :03/94/040/01017/AM07/        | Lic.No/Date:0310422386<br>08.03.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                                 |

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|  | <b>Case No.:915/21/82-ALC4/2007</b> | Party Name:HINDUSTAN PLATINUM PVT. | Meet No/Date:1/83-ALC1/2008 | <b>Status:Case</b> |
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| 31 |                                                                                                                                                                                                                       | LTD                             | 02.04.2008                           | <b>Deferred</b>          |
|    | HQ File :01/82/050/01765/AM07/                                                                                                                                                                                        | RLA File :03/94/040/01013/AM07/ | Lic.No/Date:0310422389<br>08.03.2007 | Defer<br>Date:30.04.2008 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                      |                          |

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| 32 | <b>Case No.:927/21/82-ALC4/2007</b>                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT.<br>LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01778/AM07/                                                                                                                                                                                        | RLA File :03/94/040/00761/AM07/           | Lic.No/Date:0310422485<br>09.03.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                           |                                           |                                 |

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| 33 | <b>Case No.:926/21/82-ALC4/2007</b>                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT.<br>LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01777/AM07/                                                                                                                                                                                        | RLA File :03/94/040/00596/AM07/           | Lic.No/Date:0310422484<br>09.03.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                           |                                           |                                 |

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| 34 | <b>Case No.:928/21/82-ALC4/2007</b>                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT.<br>LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01779/AM07/                                                                                                                                                                                        | RLA File :03/94/040/01006/AM07/           | Lic.No/Date:0310422486<br>09.03.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                           |                                           |                                 |

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| 35 | <b>Case No.:1006/21/82-ALC4/2007</b>                                                                                                                                                                                  | Party Name:HINDUSTAN PLATINUM PVT.<br>LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01882/AM07/                                                                                                                                                                                        | RLA File :03/94/040/01308/AM07/           | Lic.No/Date:0310424464<br>27.03.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                           |                                           |                                 |

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|  | <b>Case No.:482/24/83-ALC1/2007</b> | Party Name:GUJARAT BORON DERIVATIVES | Meet No/Date:1/83-ALC1/2008 | <b>Status:Case</b> |
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| 36 |                                                                                                                                                                                                                                 | PVT. LTD                        | 02.04.2008                           | <b>Deferred</b>          |
|    | HQ File :01/83/050/00008/AM08/                                                                                                                                                                                                  | RLA File :34/24/040/00297/AM07/ | Lic.No/Date:3410018451<br>30.03.2007 | Defer<br>Date:30.04.2008 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 30.4.2008. |                                 |                                      |                          |

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| 37 | <b>Case No.:9/9/83-ALC1/2007</b>                                                                                                                                   | Party Name:LACTOSE (INDIA) LTD., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Transferred to Different Section</b> |
|    | HQ File :01/83/050/00024/AM08/                                                                                                                                     | RLA File :03/95/040/01500/AM07/  | Lic.No/Date:0310425398<br>02.04.2007      | Defer<br>Date:02.04.2008                       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 17. |                                  |                                           |                                                |

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| 38 | <b>Case No.:5/18/83-ALC1/2007</b>                                                                                                                                  | Party Name:PANAMA PETROCHEM LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Transferred to Different Section</b> |
|    | HQ File :01/83/050/00033/AM08/                                                                                                                                     | RLA File :03/95/040/01411/AM07/  | Lic.No/Date:0310425610<br>04.04.2007      | Defer<br>Date:02.04.2008                       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27. |                                  |                                           |                                                |

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| 39 | <b>Case No.:8/10/83-ALC1/2007</b>                                                                                                                                                                                    | Party Name:HIMADRI CHEMICALS & INDS. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00042/AM08/                                                                                                                                                                                       | RLA File :02/24/040/00002/AM08/           | Lic.No/Date:0210099761<br>05.04.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008 |                                           |                                           |                             |

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| 40 | <b>Case No.:5/10/80-ALC2/2007</b>                                                                                                                                                                                                                                          | Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/80/050/00035/AM08/                                                                                                                                                                                                                                             | RLA File :05/24/040/00030/AM08/                    | Lic.No/Date:0510202531<br>16.04.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 3.4.2008 offered by him the Committee decided to call for the following information from the firm as under:- |                                                    |                                           |                             |

1. Percentage net content of Glass Roving, Phenolic Resin and Synthetic Rubber in export;
2. Function of Phenol and Meta/Para-Cresol in manufacturing Process;
3. Exact quality of various types of Synthetic Rubber to be imported; and
4. Production/consumption data for export item – Clutch Facing, dulycetified by Central Excide for the last one year.

Accordingly the case may be re-listed on 30.4.2008

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| 41 | <b>Case No.:6/8/83-ALC1/2007</b>                                                                                                                                                                                                      | Party Name:MICRO INKS LTD.      | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00193/AM08/                                                                                                                                                                                                        | RLA File :03/95/040/00022/AM08/ | Lic.No/Date:0310427926<br>25.04.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.4.2008 |                                 |                                           |                                 |

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| 42 | <b>Case No.:12/10/80-ALC2/2007</b>                                                                                                                                                                                    | Party Name:AKZO NOBEL COATINGS INDIA<br>PVT LTD, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/80/050/00079/AM08/                                                                                                                                                                                        | RLA File :07/24/040/00079/AM08/                  | Lic.No/Date:0710051556<br>09.05.2007      | Defer<br>Date:02.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                                  |                                           |                                 |

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| 43 | <b>Case No.:1/11/80-ALC2/2007</b>                                                                                                                                                                                     | Party Name:MONTEX GLASS FIBRE IND PVT<br>LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/80/050/00104/AM08/                                                                                                                                                                                        | RLA File :03/95/040/00129/AM08/              | Lic.No/Date:0310429592<br>16.05.2007      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                              |                                           |                                 |

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| 44 | Case No.:621/24/83-ALC1/2007                                                                                                                                                                                                                                            | Party Name:VIVIMED LABS LIMITED |                | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
|    | HQ File :01/83/050/00387/AM08/                                                                                                                                                                                                                                          | RLA File :09/24/040/00060/AM08/ |                | Lic.No/Date:0910030333<br>24.05.2007      | Defer Date:             |
|    | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2002/Ch.III dated 30.1.2008 and decided to approve this case on repeat basis as under:- |                                 |                |                                           |                         |
|    | Item of Export                                                                                                                                                                                                                                                          | Qty                             | Item of Import | Qty                                       |                         |

|                                                                                                         |                                 |       |                                                                                                                               |                                                                         |
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| 44                                                                                                      | Butyl Methoxy Dibenzoyl Methane | 1 kg. | 1. Para Tertiary Butyl Benzoic Acid<br>2. Acetyl Anisole<br>3. Soda Amide<br>4. Activated Carbon<br>5. Methanol<br>6. Toluene | 1.387 kg.<br>0.929 kg.<br>0.480 kg.<br>0.02 kg.<br>1.00 kg.<br>1.00 kg. |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                 |       |                                                                                                                               |                                                                         |

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| 45                                                                                                                                                                                                                    | Case No.:626/24/83-ALC1/2007   | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                       | HQ File :01/83/050/00395/AM08/ | RLA File :03/94/040/00070/AM08/        | Lic.No/Date:0310430579<br>24.05.2007      | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                |                                        |                                           |                          |

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| 46                                                                                                                                                                                                                                     | Case No.:41/19/83-ALC1/2007    | Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                        | HQ File :01/83/050/00473/AM08/ | RLA File :03/94/040/01484/AM07/                     | Lic.No/Date:0310431194<br>31.05.2007      | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.4.2008. |                                |                                                     |                                           |                          |

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| 47                                                                                                                                                                                                                                     | Case No.:19/22/83-ALC1/2007    | Party Name:AJANTA OFFSET & PACKAGINGS LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                        | HQ File :01/83/050/00522/AM08/ | RLA File :05/24/040/00203/AM08/            | Lic.No/Date:0510204897<br>14.06.2007      | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.4.2008. |                                |                                            |                                           |                          |

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| 48                                                                                                                                           | Case No.:336/23/85-ALC3/2007   | Party Name:AIMEE BAJAJ INTERNATIONAL | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|                                                                                                                                              | HQ File :01/85/050/00039/AM08/ | RLA File :05/24/040/00204/AM08/      | Lic.No/Date:0510205001<br>15.06.2007      | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of |                                |                                      |                                           |                          |

comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.4.2008

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| 49 | <b>Case No.:</b> 66/19/83-ALC1/2007                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00583/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00266/AM08/        | Lic.No/Date:0310432894<br>15.06.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                                        |

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| 50 | <b>Case No.:</b> 71/19/83-ALC1/2007                                                                                                                                                                                                | Party Name:ASSOCIATE EXPORTS,   | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00597/AM08/                                                                                                                                                                                                     | RLA File :03/94/040/00239/AM08/ | Lic.No/Date:0310432998<br>18.06.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy clarification from PC-III. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                        |

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| 51 | <b>Case No.:</b> 68/19/83-ALC1/2007                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00586/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00245/AM08/        | Lic.No/Date:0310432924<br>18.06.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                                        |

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| 52 | <b>Case No.:</b> 114/19/83-ALC1/2007                                                                                                                                                                                                     | Party Name:HIKAL LIMITED        | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00740/AM08/                                                                                                                                                                                                           | RLA File :03/94/040/00280/AM08/ | Lic.No/Date:0310433487<br>22.06.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                        |

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| 53 | <b>Case No.:</b> 42/22/83-ALC1/2007                                                                                                                | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00778/AM08/                                                                                                                     | RLA File :03/94/040/00309/AM08/        | Lic.No/Date:0310434206<br>27.06.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply |                                        |                                           |                                        |

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|  | from the firm. Accordingly the case may be re-listed on 30.4.2008. |
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| 54 | <b>Case No.:</b> 13/23/83-ALC1/2007                                                                                                                                                                                                    | Party Name:VIC INDUSTRIES,      | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00616/AM08/                                                                                                                                                                                                         | RLA File :17/24/040/00036/AM08/ | Lic.No/Date:1710001683<br>28.06.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                        |

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| 55 | <b>Case No.:</b> 79/19/83-ALC1/2007                                                                             | Party Name:MDB CHEMICALS (INDIA) PVT.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Transferred to Different Section |
|    | HQ File :01/83/050/00635/AM08/                                                                                  | RLA File :31/21/040/00085/AM08/           | Lic.No/Date:3110029716<br>02.07.2007      | Defer<br>Date:02.04.2008                        |
|    | <b>Decision :</b> The committee has already transferred the case to NC-III in IN Meeting No. 44/83 dt. 6.2.2008 |                                           |                                           |                                                 |

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| 56 | <b>Case No.:</b> 127/19/83-ALC1/2007                                                                                                                                                                                                     | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00794/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/01455/AM07/        | Lic.No/Date:0310435355<br>09.07.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                                        |

| Case No.:814/24/83-ALC1/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |                |     |                |     |                                                 |       |                |           |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-------------------------|----------------|-----|----------------|-----|-------------------------------------------------|-------|----------------|-----------|
| HQ File :01/83/050/00800/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :17/24/040/00046/AM08/        | Lic.No/Date:1710001717<br>18.07.2007      | Defer Date:             |                |     |                |     |                                                 |       |                |           |
| <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 13.2.2008 and decided to approve this case as under:-                                                                                                                                                                                                                                                                        |                                        |                                           |                         |                |     |                |     |                                                 |       |                |           |
| <table border="1"> <thead> <tr> <th data-bbox="73 1201 647 1227">Item of Export</th><th data-bbox="647 1201 815 1227">Qty</th><th data-bbox="815 1201 1207 1227">Item of Import</th><th data-bbox="1207 1201 1917 1227">Qty</th></tr> </thead> <tbody> <tr> <td data-bbox="73 1227 647 1252">Product-10-BN<br/>Castor Oil 40 moles Ethoxylate</td><td data-bbox="647 1227 815 1252">1 kg.</td><td data-bbox="815 1227 1207 1252">Ethylene Oxide</td><td data-bbox="1207 1227 1917 1252">0.393 kg.</td></tr> </tbody> </table> |                                        |                                           |                         | Item of Export | Qty | Item of Import | Qty | Product-10-BN<br>Castor Oil 40 moles Ethoxylate | 1 kg. | Ethylene Oxide | 0.393 kg. |
| Item of Export                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Qty                                    | Item of Import                            | Qty                     |                |     |                |     |                                                 |       |                |           |
| Product-10-BN<br>Castor Oil 40 moles Ethoxylate                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | 1 kg.                                  | Ethylene Oxide                            | 0.393 kg.               |                |     |                |     |                                                 |       |                |           |
| Caster oil being vegetable oil, not allowed under 4.7.                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                        |                                           |                         |                |     |                |     |                                                 |       |                |           |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 58 | <b>Case No.:</b> 131/19/83-ALC1/2007                                                                                                                                                                                                     | Party Name:LAFFANS PETROCHEMICALS LTD., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00827/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/00219/AM08/         | Lic.No/Date:0310437236<br>24.07.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                         |                                           |                                        |

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| 59 | <b>Case No.:</b> 884/24/83-ALC1/2007                                                                                                                                                                                                     | Party Name:SANSON CHEMICAL INDUSTRIES | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00889/AM08/                                                                                                                                                                                                           | RLA File :10/24/040/00078/AM08/       | Lic.No/Date:1010027084<br>06.08.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                       |                                           |                                        |

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| 60 | <b>Case No.:</b> 38/23/83-ALC1/2007                                                                                                                                                                                   | Party Name:STP LIMITED          | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00989/AM08/                                                                                                                                                                                        | RLA File :02/24/040/00139/AM08/ | Lic.No/Date:0210103268<br>20.08.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                        |

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| 61 | <b>Case No.:</b> 978/24/83-ALC1/2007                                                                                                                                                                                                     | Party Name:A.R.THERMOSETS PVT.LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00996/AM08/                                                                                                                                                                                                           | RLA File :06/81/040/00009/AM08/   | Lic.No/Date:0610012221<br>21.08.2007      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                   |                                           |                                        |

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|  | <b>Case No.:</b> 993/24/83-ALC1/2007 | Party Name:MAHA VIR DYE CHEM    | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Approved</b> |
|  | HQ File :01/83/050/01011/AM08/       | RLA File :52/24/040/00008/AM08/ | Lic.No/Date:5210021998<br>22.08.2007      | Defer Date:                            |

**Decision :** The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/118/2004/Ch.III dated 28.1.2005 and decided to approve this case on repeat basis as under:-

| Item of Export                                                        | Qty   | Item of Import                                                                        | Qty                    |
|-----------------------------------------------------------------------|-------|---------------------------------------------------------------------------------------|------------------------|
| 1-Chloro-4-Nitrobenzene-<br>2-Sulfonicacid-(2,4-Dimethylphenyl)-Amide | 1 kg. | 1. Para Nitro Chloro Benzene Ortho Sulphonic Acid (PNCBSA)<br>2. 2,4-Dimethyl Aniline | 0.912 kg.<br>0.426 kg. |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:</b> 49/27/83-ALC1/2007                                                                                                                                                                                             | Party Name: PANAMA PETROCHEM LTD. | Meet No/Date: 1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case Deferred |
| HQ File :01/83/050/01123/AM08/                                                                                                                                                                                                  | RLA File :03/95/040/00458/AM08/   | Lic.No/Date:0310441849<br>05.09.2007       | Defer<br>Date:30.04.2008     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 30.4.2008. |                                   |                                            |                              |

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| <b>Case No.:</b> 60/28/80-ALC2/2007                                                                                                                                                                                                   | Party Name: GEM DIAMOND PRODUCTS | Meet No/Date: 1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case Deferred |
| HQ File :01/80/050/00460/AM08/                                                                                                                                                                                                        | RLA File :03/94/040/00609/AM08/  | Lic.No/Date:0310444042<br>24.09.2007       | Defer<br>Date:30.04.2008     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.4.2008 |                                  |                                            |                              |

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| <b>Case No.:</b> 19/26/85-ALC3/2007                                                                                                                                                                                                   | Party Name: INDIAN EMPORIUM     | Meet No/Date: 1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case Deferred |
| HQ File :01/85/050/00087/AM08/                                                                                                                                                                                                        | RLA File :10/24/040/00114/AM08/ | Lic.No/Date:1010027407<br>24.09.2007       | Defer<br>Date:30.04.2008     |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 30.4.2008 |                                 |                                            |                              |

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| <b>Case No.:</b> 155/27/83-ALC1/2007 | Party Name: HINDUSTAN PLATINUM PVT. LTD | Meet No/Date: 1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case Deferred |
| HQ File :01/83/050/01229/AM08/       | RLA File :03/94/040/00565/AM08/         | Lic.No/Date:0310444162<br>25.09.2007       | Defer<br>Date:30.04.2008     |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008.

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| 67 | <b>Case No.:156/27/83-ALC1/2007</b>                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01230/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00527/AM08/        | Lic.No/Date:0310444163<br>25.09.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                             |

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| 68 | <b>Case No.:20/29/83-ALC1/2007</b>                                                                                                                                                                                    | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01285/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00626/AM08/        | Lic.No/Date:0310444515<br>27.09.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                             |

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| 69 | <b>Case No.:182/27/83-ALC1/2007</b>                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01256/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00581/AM08/        | Lic.No/Date:0310444636<br>28.09.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                             |

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| 70 | <b>Case No.:184/27/83-ALC1/2007</b>                                                                                                                                                                                   | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01258/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00599/AM08/        | Lic.No/Date:0310444643<br>28.09.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                             |

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| 71 | <b>Case No.:58/29/83-ALC1/2007</b> | Party Name:HILLWOOD FURNITURE PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01323/AM08/     | RLA File :10/24/040/00124/AM08/               | Lic.No/Date:1010027606<br>10.10.2007      | Defer<br>Date:30.04.2008    |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008.

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| 72                                                                                                                                                                            | <b>Case No.:</b> 77/29/83-ALC1/2007 | Party Name:PRATAP ORGANICS      | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status :Transferred to Different Section</b> |
|                                                                                                                                                                               | HQ File :01/83/050/01342/AM08/      | RLA File :03/95/040/00673/AM08/ | Lic.No/Date:0310446132<br>12.10.2007      | Defer<br>Date:02.04.2008                        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to transfer the case to.NC-III (DES-III) as the export product is covered under ITC chapter 29. |                                     |                                 |                                           |                                                 |

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| 73                                                                                                                                                                 | <b>Case No.:</b> 78/29/83-ALC1/2007 | Party Name:ESSAR OIL LTD.,      | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status :Transferred to Different Section</b> |
|                                                                                                                                                                    | HQ File :01/83/050/01343/AM08/      | RLA File :03/94/040/00703/AM08/ | Lic.No/Date:0310446137<br>12.10.2007      | Defer<br>Date:02.04.2008                        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27. |                                     |                                 |                                           |                                                 |

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| 74                                                                                                                                                                                                                    | <b>Case No.:</b> 100/29/83-ALC1/2007 | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                       | HQ File :01/83/050/01365/AM08/       | RLA File :03/94/040/00685/AM08/        | Lic.No/Date:0310446341<br>15.10.2007      | Defer<br>Date:30.04.2008    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                      |                                        |                                           |                             |

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| 75                                                                                                                                                                                                                    | <b>Case No.:</b> 10/32/83-ALC1/2007 | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                       | HQ File :01/83/050/01432/AM08/      | RLA File :03/94/040/00699/AM08/        | Lic.No/Date:0310447837<br>25.10.2007      | Defer<br>Date:30.04.2008    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                     |                                        |                                           |                             |

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|  | <b>Case No.:</b> 32/32/83-ALC1/2007 | Party Name:GRAND ORGANICS PVT.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
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| 76                                                                                                                                                                                                                                      | HQ File :01/83/050/01454/AM08/ | RLA File :17/24/040/00081/AM08/ | Lic.No/Date:1710001793<br>30.10.2007 | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                |                                 |                                      |                          |

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| Case No.:55/32/83-ALC1/2007                                                                                                                                                                                                                           | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
| HQ File :01/83/050/01477/AM08/                                                                                                                                                                                                                        | RLA File :03/94/040/00683/AM08/                | Lic.No/Date:0310448654<br>01.11.2007      | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2004/Ch.II dated 2.4.2008 and decided to approve this case as under:- |                                                |                                           |                         |
| Item of Export                                                                                                                                                                                                                                        | Qty                                            | Item of Import                            | Qty                     |
| As Approved by NC                                                                                                                                                                                                                                     | -do-                                           | As Approved by NC                         | - do -                  |
| (Methanol has been recovered and so not allowed for import)<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                |                                                |                                           |                         |

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| 78 | <b>Case No.:70/39/83-ALC1/2007</b>                                                                                                                                                                                    |                                 | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01649/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00177/AM07/ | Lic.No/Date:0310452258<br>30.11.2007   | Defer<br>Date:30.04.2008                  |                                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                        |                                           |                                 |

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| 79 | <b>Case No.:121/39/83-ALC1/2007</b>                                                                                                                                                                                   |                                 | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01700/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00433/AM08/ | Lic.No/Date:0310452875<br>06.12.2007   | Defer<br>Date:30.04.2008                  |                                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                        |                                           |                                 |

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|  | <b>Case No.:133/39/83-ALC1/2007</b> |  | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
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| 80                                                                                                                                                                                                                    | HQ File :01/83/050/01712/AM08/ | RLA File :03/94/040/00845/AM08/ | Lic.No/Date:0310453285<br>10.12.2007 | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                |                                 |                                      |                          |

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| 81                                                                                                                                                                                                                                      | <b>Case No.:174/39/83-ALC1/2007</b> | Party Name:IDEAL CURES PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                         | HQ File :01/83/050/01753/AM08/      | RLA File :03/94/040/00732/AM08/  | Lic.No/Date:0310453738<br>12.12.2007      | Defer<br>Date:30.04.2008    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                     |                                  |                                           |                             |

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| 82                                                                                                                                                                                                                                      | <b>Case No.:157/39/83-ALC1/2007</b> | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                         | HQ File :01/83/050/01736/AM08/      | RLA File :17/24/040/00115/AM08/        | Lic.No/Date:1710001863<br>13.12.2007      | Defer<br>Date:30.04.2008    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                     |                                        |                                           |                             |

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| 83                                                                                                                                                                                                                    | <b>Case No.:175/39/83-ALC1/2007</b> | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                       | HQ File :01/83/050/01754/AM08/      | RLA File :03/94/040/00882/AM08/        | Lic.No/Date:0310453855<br>13.12.2007      | Defer<br>Date:30.04.2008    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                     |                                        |                                           |                             |

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| 84                                                                                                                                                                                                                    | <b>Case No.:176/39/83-ALC1/2007</b> | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                       | HQ File :01/83/050/01755/AM08/      | RLA File :03/94/040/00884/AM08/        | Lic.No/Date:0310453856<br>13.12.2007      | Defer<br>Date:30.04.2008    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                     |                                        |                                           |                             |

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|  | <b>Case No.:3/40/83-ALC1/2007</b> | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Approved</b> |
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| HQ File :01/83/050/01768/AM08/                                                                                                                                                                                                                          | RLA File :17/24/040/00118/AM08/ | Lic.No/Date:1710001872<br>18.12.2007 | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/101/2004/Ch.III dated 7.3.2008 and decided to approve this case as under:- |                                 |                                      |                         |
| Item of Export                                                                                                                                                                                                                                          | Qty                             | Item of Import                       | Qty                     |
| Polyxyethylene tridecyl ether (infinity PK 2731)<br>Tridecanol 8 moles ethoxylate<br>(Active content: 90% min.)                                                                                                                                         | 1 kg.                           | 1. Tridecanol<br>2. Ethylene Oxide   | 0.3297 kg.<br>0.577 kg. |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                 |                                 |                                      |                         |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 86 | <b>Case No.:2/48/83-ALC1/2007</b>                                                                                                                                                                                                       | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/02028/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/00948/AM08/     | Lic.No/Date:0310455201<br>26.12.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                     |                                           |                             |

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| 87 | <b>Case No.:7/1/83-ALC1/2008</b>                                                                                                                                                                                                        | Party Name:IDEAL CURES PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/02081/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/00972/AM08/  | Lic.No/Date:0310455626<br>28.12.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                  |                                           |                             |

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| 88 | <b>Case No.:23/1/83-ALC1/2008</b>                                                                                                                                                                                                       | Party Name:COLOURTEX INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/02097/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/00914/AM08/         | Lic.No/Date:0310455503<br>28.12.2007      | Defer<br>Date:30.04.2008    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                         |                                           |                             |

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|  | <b>Case No.:39/1/83-ALC1/2008</b> | Party Name:MONOMER CHEMICAL INDUSTRIES PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
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| 89                                                                                                                                                                                                                                      | HQ File :01/83/050/02113/AM08/ | RLA File :03/95/040/00960/AM08/ | Lic.No/Date:0310455861<br>31.12.2007 | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                |                                 |                                      |                          |

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| 90                                                                                                                                                                                                                                      | <b>Case No.:5/1/83-ALC1/2008</b> | Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                         | HQ File :01/83/050/02079/AM08/   | RLA File :03/94/040/00960/AM08/              | Lic.No/Date:0310456244<br>02.01.2008      | Defer<br>Date:30.04.2008    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                  |                                              |                                           |                             |

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| Case No.:6/1/83-ALC1/2008                                                                                                                                                                                                                                                | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
| HQ File :01/83/050/02080/AM08/                                                                                                                                                                                                                                           | RLA File :03/95/040/00102/AM08/        | Lic.No/Date:0310456193<br>02.01.2008      | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:- |                                        |                                           |                         |
| Item of Export                                                                                                                                                                                                                                                           | Qty                                    | Item of Import                            | Qty                     |
| Pigment Red 122                                                                                                                                                                                                                                                          | 1 kg.                                  | 1. Dimethyl Succinylo Succinate           | 0.758 kg.               |
|                                                                                                                                                                                                                                                                          |                                        | 2. Dimethyl Formamide                     | 2.580 kg.               |
|                                                                                                                                                                                                                                                                          |                                        | 3. Phosphorous Pentoxide                  | 2.792 kg.               |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                  |                                        |                                           |                         |

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| 92                                                                                                                                                                                                                                      | <b>Case No.:14/1/83-ALC1/2008</b> | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                         | HQ File :01/83/050/02088/AM08/    | RLA File :03/94/040/00946/AM08/            | Lic.No/Date:0310456108<br>02.01.2008      | Defer<br>Date:30.04.2008    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                   |                                            |                                           |                             |

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| 93 | <b>Case No.:</b> 2/1/83-ALC1/2008                                                                                                                                                                                                       | Party Name:FIBRE FOILS LIMITED, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/02076/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/00646/AM08/ | Lic.No/Date:0310456817<br>08.01.2008      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                 |                                           |                                        |

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| 94 | <b>Case No.:</b> 12/1/83-ALC1/2008                                                                                                                                                                                                      | Party Name:ESKAY FINE CHEMICALS | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/02086/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/01001/AM07/ | Lic.No/Date:0310456990<br>08.01.2008      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                 |                                           |                                        |

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| Case No.:13/1/83-ALC1/2008                                                                                                                                                                                                                                              | Party Name:ESKAY FINE CHEMICALS | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
| HQ File :01/83/050/02087/AM08/                                                                                                                                                                                                                                          | RLA File :03/94/040/01310/AM07/ | Lic.No/Date:0310456992<br>08.01.2008      | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/144/2004/Ch.II dated 4.10.2004 and decided to approve this case on repeat basis as under:- |                                 |                                           |                         |
| Item of Export                                                                                                                                                                                                                                                          | Qty                             | Item of Import                            | Qty                     |
| Selenium Sulphide Bentonite containing 50% Bentonite                                                                                                                                                                                                                    | 1 kg.                           | Selenium Metal Powder                     | 0.290 kg.               |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                 |                                 |                                           |                         |

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| 96 | <b>Case No.:</b> 15/1/83-ALC1/2008                                                                                                                                                                                    | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/02089/AM08/                                                                                                                                                                                        | RLA File :03/94/040/00967/AM08/        | Lic.No/Date:0310456995<br>08.01.2008      | Defer<br>Date:30.04.2008               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                                        |

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|  | <b>Case No.:</b> 21/1/83-ALC1/2008 | Party Name:BAJAJ STEEL INDUSTRIES | Meet No/Date:1/83-ALC1/2008 | <b>Status:</b> Case |
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| 97 |                                                                                                                                                                                                                                         | LIMITED                         | 02.04.2008                           | Deferred                 |
|    | HQ File :01/83/050/02095/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/00968/AM08/ | Lic.No/Date:0310457208<br>09.01.2008 | Defer<br>Date:30.04.2008 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                 |                                      |                          |

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| 98 | <b>Case No.:3/1/83-ALC1/2008</b>                                                                                                                                                                                                        | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/02077/AM08/                                                                                                                                                                                                          | RLA File :03/95/040/00557/AM08/        | Lic.No/Date:0310457327<br>10.01.2008      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                        |                                           |                                 |

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| 99 | <b>Case No.:1/1/83-ALC1/2008</b>                                                                                                                                                                                                        | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/02075/AM08/                                                                                                                                                                                                          | RLA File :03/95/040/00648/AM08/        | Lic.No/Date:0310457413<br>11.01.2008      | Defer<br>Date:30.04.2008        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                        |                                           |                                 |

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| 100 | <b>Case No.:19/1/83-ALC1/2008</b>                                                                                                                                                                                                       | Party Name:ALCHEM INNOVATIVES   | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/02093/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/01022/AM08/ | Lic.No/Date:0310457505<br>11.01.2008      | Defer<br>Date:30.04.2008        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                 |                                           |                                 |

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| 101 | <b>Case No.:4/1/83-ALC1/2008</b>                                                                                                                                                                                                        | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/02078/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/01030/AM08/     | Lic.No/Date:0310457742<br>16.01.2008      | Defer<br>Date:30.04.2008        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                     |                                           |                                 |

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|  | <b>Case No.:42/1/83-ALC1/2008</b> | Party Name:MONOMER CHEMICAL | Meet No/Date:1/83-ALC1/2008 | <b>Status:Case</b> |
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HQ File :01/83/050/02116/AM08/

RLA File :03/95/040/01009/AM08/

Lic.No/Date:0310457710

Defer Date:

16.01.2008

**Decision :**

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2005/Ch.II dated 7.8.2007 and decided to approve this case on repeat basis as under:-

| Item of Export                            | Qty   | Item of Import                                    | Qty       |
|-------------------------------------------|-------|---------------------------------------------------|-----------|
| 1. VAT Black 25 MD(N) (Dye content 24.7%) | 1 kg. | 1. VAT Black 25 CDP crude                         | 0.275 kg. |
|                                           |       | 2. Sodium Lignin Sulfonate (Borresperse 3A)       | 0.608 kg. |
|                                           |       | 3. Naphthalene Sulphonate Formaldehyde condensate | 0.167 kg. |
| 2. VAT Violet 1 MD(N) (Dye content 18.9%) | 1 kg. | 1. VAT Violet 1 CDP crude                         | 0.201 kg. |
|                                           |       | 2. Sodium Lignin Sulfonate                        | 0.685 kg. |
|                                           |       | 3. Naphthalene Sulphonate Formaldehyde condensate | 0.164 kg. |
| 3. VAT Blue 4 MD(N) (Dye content 19.6%)   | 1 kg. | 1. VAT Blue 4 CDP crude                           |           |
|                                           |       | 2. Sodium Lignin Sulfonate                        | 0.218 kg. |
|                                           |       | 3. Naphthalene Sulphonate Formaldehyde condensate | 0.626 kg. |
|                                           |       |                                                   | 0.158 kg. |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 103 | <b>Case No.:</b> 1/44/83-ALC1/2007                                                                                                                                                                                                      | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/01795/AM08/                                                                                                                                                                                                          | RLA File :17/24/040/00134/AM08/        | Lic.No/Date:1710001888<br>16.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                        |                                           |                                        |

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| 104                                                                                                     | Case No.:11/1/83-ALC1/2008                                                                                                                                                                                                                             | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
|                                                                                                         | HQ File :01/83/050/02085/AM08/                                                                                                                                                                                                                         | RLA File :03/94/040/01055/AM08/                | Lic.No/Date:0310458121<br>17.01.2008      | Defer Date:             |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2007/Ch.II dated 30.1.2008 and decided to approve this case as under:- |                                                |                                           |                         |
|                                                                                                         | Item of Export                                                                                                                                                                                                                                         | Qty                                            | Item of Import                            | Qty                     |
|                                                                                                         | As Approved by NC                                                                                                                                                                                                                                      | - do -                                         | As Approved by NC                         | - do -                  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                        |                                                |                                           |                         |

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| 105 | <b>Case No.:</b> 20/1/83-ALC1/2008                                                                                                                                                                                                      | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02094/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/01013/AM08/            | Lic.No/Date:0310457928<br>17.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                            |                                           |                                        |

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| 106 | <b>Case No.:</b> 22/1/83-ALC1/2008                                                                                                                                                                                                      | Party Name:AARTI INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02096/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/01043/AM08/     | Lic.No/Date:0310457923<br>17.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                     |                                           |                                        |

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|  | <b>Case No.:</b> 37/1/83-ALC1/2008 | Party Name:HINDUSTAN UNILEVER LIMITED | Meet No/Date:1/83-ALC1/2008 | <b>Status:</b> Case |
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| 107 |                                                                                                                                                                                                                                                                     |                                 | 02.04.2008                                                 | Approved                   |
|     | HQ File :01/83/050/02111/AM08/                                                                                                                                                                                                                                      | RLA File :03/94/040/00938/AM08/ | Lic.No/Date:0310457924<br>17.01.2008                       | Defer Date:                |
|     | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/41/99/Ch.II dated 9.3.2004 and decided to approve this case on repeat basis as under:- |                                 |                                                            |                            |
|     | Item of Export                                                                                                                                                                                                                                                      | Qty                             | Item of Import                                             | Qty                        |
|     | Distilled Fatty Acid                                                                                                                                                                                                                                                | 1 kg.                           | 1. Crude Palm Stearine<br>2. Palm Fatty Acid<br>Distillate | 0.357 kg.<br><br>0.710 kg. |
|     | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                             |                                 |                                                            |                            |

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| 108 | Case No.:2/44/83-ALC1/2007                                                                                                                                                                                                                                                                                                                                               | Party Name:DCW LIMITED          | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
|     | HQ File :01/83/050/01796/AM08/                                                                                                                                                                                                                                                                                                                                           | RLA File :35/24/040/00048/AM08/ | Lic.No/Date:3510022676<br>17.01.2008      | Defer Date:             |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as per packing policy.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                 |                                           |                         |

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| 109 | Case No.:4/44/83-ALC1/2007                                                                                                                                                                                                                             | Party Name:MV AGRO CHEMICALS    | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
|     | HQ File :01/83/050/01798/AM08/                                                                                                                                                                                                                         | RLA File :35/24/040/00047/AM08/ | Lic.No/Date:3510022681<br>17.01.2008      | Defer Date:             |
|     | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/108/2007/Ch.II dated 1.4.2008 and decided to approve this case as under:- |                                 |                                           |                         |
|     | Item of Export                                                                                                                                                                                                                                         | Qty                             | Item of Import                            | Qty                     |
|     | Plant Growth Regulator (Suckericide) containing<br>Decyl Alcohol 90% &<br>Polysorbate 10%                                                                                                                                                              | 1 kg.                           | Decyl Alcohol                             | 0.909 kg.               |
|     | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                |                                 |                                           |                         |

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| 110 | <b>Case No.:</b> 9/1/83-ALC1/2008                                                                                                                                                                                                                                        | Party Name:FINE ORGANIC INDUSTRIES, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Approved</b> |
|     | HQ File :01/83/050/02083/AM08/                                                                                                                                                                                                                                           | RLA File :03/94/040/01021/AM08/     | Lic.No/Date:0310458307<br>18.01.2008      | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/153/2001/Ch.III dated 10.6.2003 and decided to approve this case on repeat basis as under:- |                                     |                                           |                                        |
|     | Item of Export                                                                                                                                                                                                                                                           | Qty                                 | Item of Import                            | Qty                                    |
|     | Neutralized Amide Easter<br>(Ethanol Amide Stearate)                                                                                                                                                                                                                     | 1 kg.                               | 1. Stearic Acid<br>2. Mono Ethanol amine  | 1.064 kg.<br>0.114 kg.                 |
|     | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                  |                                     |                                           |                                        |

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| 111 | <b>Case No.:</b> 40/1/83-ALC1/2008                                                                                                                                                                                                                                     | Party Name:VIDHI DYESTUFFS<br>MANUFACTURING LIMITED., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008                                   | <b>Status:</b> Case<br><b>Approved</b>          |
|     | HQ File :01/83/050/02114/AM08/                                                                                                                                                                                                                                         | RLA File :03/95/040/01039/AM08/                       | Lic.No/Date:0310458298<br>18.01.2008                                        | Defer Date:                                     |
|     | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/38/2007/Ch.II dated 10.1.2008 and decided to approve this case on repeat basis as under:- |                                                       |                                                                             |                                                 |
|     | Item of Export                                                                                                                                                                                                                                                         | Qty                                                   | Item of Import                                                              | Qty                                             |
|     | Sunset Yellow (C.I. No. 15985)<br>(Dye content: 85%)                                                                                                                                                                                                                   | 1 kg.                                                 | 1. Sulphanilic Acid<br>2. Sodium Nitrite<br>3. Soda Ash<br>4. Beta Naphthol | 0.425 kg<br>0.184 kg.<br>0.432 kg.<br>0.527 kg. |
|     | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                |                                                       |                                                                             |                                                 |

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| 112 | <b>Case No.:</b> 10/44/83-ALC1/2007                                                                                                                                                                                                     | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/01804/AM08/                                                                                                                                                                                                          | RLA File :17/24/040/00136/AM08/        | Lic.No/Date:1710001906<br>22.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                        |                                           |                                        |

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| 113 | <b>Case No.:</b> 18/1/83-ALC1/2008                                                                                                                                                                                                      | Party Name:BILAG INDUSTRIES PVT. LTD., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02092/AM08/                                                                                                                                                                                                          | RLA File :03/94/040/01070/AM08/        | Lic.No/Date:0310458791<br>23.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                        |                                           |                                        |

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| 114 | <b>Case No.:</b> 38/1/83-ALC1/2008                                                                                                                                                                                                      | Party Name:RALLIS INDIA LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02112/AM08/                                                                                                                                                                                                          | RLA File :03/95/040/01047/AM08/ | Lic.No/Date:0310458862<br>23.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                 |                                           |                                        |

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| 115 | <b>Case No.:</b> 41/1/83-ALC1/2008                                                                                                                                                                                                      | Party Name:RALLIS INDIA LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02115/AM08/                                                                                                                                                                                                          | RLA File :03/95/040/01038/AM08/ | Lic.No/Date:0310458868<br>23.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008 |                                 |                                           |                                        |

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| 116 | <b>Case No.:</b> 10/1/83-ALC1/2008                                                                                                                                                                                         | Party Name:PUBLICITY PRINTERS   | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02084/AM08/                                                                                                                                                                                             | RLA File :03/95/040/01069/AM08/ | Lic.No/Date:0310459037<br>24.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                        |

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| 117 | <b>Case No.:</b> 17/1/83-ALC1/2008                                                                                                                                                                                         | Party Name:DEVASHISH POLYMERS PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02091/AM08/                                                                                                                                                                                             | RLA File :03/94/040/01061/AM08/         | Lic.No/Date:0310458963<br>24.01.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                         |                                           |                                        |

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| 118 | <b>Case No.:26/1/83-ALC1/2008</b>                                                                                                                                                                                                        | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/02100/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/01028/AM08/         | Lic.No/Date:0310459020<br>24.01.2008      | Defer<br>Date:30.04.2008        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                         |                                           |                                 |

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| 119                                                                                                     | Case No.:60/1/83-ALC1/2008                                                                                                                                                                                                                                              | Party Name:LAKELAND CHEMICALS (INDIA) LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |                |     |                |     |                           |       |                                |
|                                                                                                         | HQ File :01/83/050/02134/AM08/                                                                                                                                                                                                                                          | RLA File :03/95/040/01024/AM08/            | Lic.No/Date:0310459004<br>24.01.2008      | Defer Date:             |                |     |                |     |                           |       |                                |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/32/2003/Ch.III dated 19.3.2007 and decided to approve this case on repeat basis as under:- |                                            |                                           |                         |                |     |                |     |                           |       |                                |
|                                                                                                         | <table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Phenol 5 moles Ethoxylate</td><td>1 kg.</td><td>1. Phenol<br/>2. Ethylene Oxide</td><td>0.299 kg.<br/>0.700 kg.</td></tr></table>                                         |                                            |                                           |                         | Item of Export | Qty | Item of Import | Qty | Phenol 5 moles Ethoxylate | 1 kg. | 1. Phenol<br>2. Ethylene Oxide |
| Item of Export                                                                                          | Qty                                                                                                                                                                                                                                                                     | Item of Import                             | Qty                                       |                         |                |     |                |     |                           |       |                                |
| Phenol 5 moles Ethoxylate                                                                               | 1 kg.                                                                                                                                                                                                                                                                   | 1. Phenol<br>2. Ethylene Oxide             | 0.299 kg.<br>0.700 kg.                    |                         |                |     |                |     |                           |       |                                |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                                         |                                            |                                           |                         |                |     |                |     |                           |       |                                |

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| 120 | <b>Case No.:8/1/83-ALC1/2008</b>                                                                                                                                                                                                         | Party Name:BAKER OIL TREATING (I) LTD., | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/02082/AM08/                                                                                                                                                                                                           | RLA File :03/94/040/01056/AM08/         | Lic.No/Date:0310459247<br>25.01.2008      | Defer<br>Date:30.04.2008        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                         |                                           |                                 |

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| 121 | <b>Case No.:16/1/83-ALC1/2008</b>                                                                                                                                                                                                        | Party Name:BAJAJ STEEL INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/02090/AM08/                                                                                                                                                                                                           | RLA File :03/94/040/01000/AM08/           | Lic.No/Date:0310459317<br>28.01.2008      | Defer<br>Date:30.04.2008        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                           |                                           |                                 |

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|  | <b>Case No.:43/1/83-ALC1/2008</b> | Party Name:SMI COATED PRODUCTS PVT. | Meet No/Date:1/83-ALC1/2008 | <b>Status:Case</b> |
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| 122 |                                                                                                                                                                                                                                          | LTD.                            | 02.04.2008                           | Deferred                 |
|     | HQ File :01/83/050/02117/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/01076/AM08/ | Lic.No/Date:0310459437<br>29.01.2008 | Defer<br>Date:30.04.2008 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                 |                                      |                          |

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| Case No.:25/1/83-ALC1/2008                                                                                                                                                                                                                                              | Party Name:SHYAM CHEMICALS PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case Approved |
| HQ File :01/83/050/02099/AM08/                                                                                                                                                                                                                                          | RLA File :03/95/040/01045/AM08/            | Lic.No/Date:0310459565<br>30.01.2008      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/29/2004/Ch.III dated 26.2.2007 and decided to approve this case on repeat basis as under:- |                                            |                                           |                      |
| Item of Export                                                                                                                                                                                                                                                          | Qty                                        | Item of Import                            | Qty                  |
| Cuprous Chloride                                                                                                                                                                                                                                                        | 1 kg.                                      | Copper Cathodes<br>(Broken/cut)           | 0.650 kg.            |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.                                                                                                                                                                  |                                            |                                           |                      |

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| 124                                                                                                     | Case No.:27/1/83-ALC1/2008                                                                                                                                                                                                                                               | Party Name:SATYAM PHARMA CHEM PVT LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
|                                                                                                         | HQ File :01/83/050/02101/AM08/                                                                                                                                                                                                                                           | RLA File :03/95/040/01079/AM08/       | Lic.No/Date:0310459608<br>30.01.2008      | Defer Date:             |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/81/2006/Ch.III dated 10.10.2006 and decided to approve this case on repeat basis as under:- |                                       |                                           |                         |
|                                                                                                         | Item of Export                                                                                                                                                                                                                                                           | Qty                                   | Item of Import                            | Qty                     |
|                                                                                                         | Bismuth Oxide                                                                                                                                                                                                                                                            | 1 kg.                                 | 1. Bismuth Metal                          | 0.915 kg.               |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                                          |                                       |                                           |                         |

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| 125 | <b>Case No.:36/1/83-ALC1/2008</b> | Party Name:COLOURTEX INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/02110/AM08/    | RLA File :03/94/040/01053/AM08/         | Lic.No/Date:0310459935<br>04.02.2008      | Defer<br>Date:30.04.2008    |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008.

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| 126 | Case No.:29/1/83-ALC1/2008                                                                                                                                                                                                                             | Party Name:ROSSARI BIOTECH      | Meet No/Date:1/83-ALC1/2008<br>02.04.2008                                                                                                              | Status:Case<br>Approved             |
|     | HQ File :01/83/050/02103/AM08/                                                                                                                                                                                                                         | RLA File :03/95/040/01090/AM08/ | Lic.No/Date:0310460098<br>05.02.2008                                                                                                                   | Defer Date:                         |
|     | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/82/2003/Ch.III dated 2.4.2008 and decided to approve this case as under:- |                                 |                                                                                                                                                        |                                     |
|     | Item of Export                                                                                                                                                                                                                                         | Qty                             | Item of Import                                                                                                                                         | Qty                                 |
|     | Textile Auxiliaries Valzyme<br>JBR/Delux/Extra/New/Spl.<br>Liquid Genecel LBA<br>Conc. Genecel XMA<br>Containing: 12.5% of Cellulase<br>Enzyme, 13.6% Mono Propylene<br>Glycol and 3.5% Surfactant                                                     | 1 kg.                           | 1. Cellulase Enzyme<br>2. Mono Propylene Glycol<br>3. Surfactant (ethoxylates of<br>tridecyl alcohol, Oleyl Cetyl<br>Alcohol, Cetostearyl<br>Alcohol.) | 0.125 kg.<br>0.130 kg.<br>0.035 kg. |
|     | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                |                                 |                                                                                                                                                        |                                     |

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| 127 | Case No.:28/1/83-ALC1/2008                                                                                                                                                                                                               | Party Name:VVF LIMITED,         | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|     | HQ File :01/83/050/02102/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/01083/AM08/ | Lic.No/Date:0310460265<br>06.02.2008      | Defer<br>Date:30.04.2008 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                          |

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| 128 | Case No.:24/1/83-ALC1/2008                                                                                                                                                                                                               | Party Name:LANXESS INDIA PVT.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|     | HQ File :01/83/050/02098/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/01010/AM08/   | Lic.No/Date:0310460309<br>07.02.2008      | Defer<br>Date:30.04.2008 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                   |                                           |                          |

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| 129                                                                                                     | Case No.:65/1/83-ALC1/2008                                                                                                                                                                                                                                              | Party Name:SURFACTANT SPECIALITIES LIMITED |                                                                         | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
|                                                                                                         | HQ File :01/83/050/02139/AM08/                                                                                                                                                                                                                                          | RLA File :03/95/040/01085/AM08/            |                                                                         | Lic.No/Date:0310460557<br>12.02.2008      | Defer Date:             |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/58/2006/Ch.III dated 19.6.2006 and decided to approve this case on repeat basis as under:- |                                            |                                                                         |                                           |                         |
|                                                                                                         | Item of Export                                                                                                                                                                                                                                                          | Qty                                        | Item of Import                                                          | Qty                                       |                         |
|                                                                                                         | Sodium Lauryl Ether Sulfate<br>(Active Matter 69%)                                                                                                                                                                                                                      | 1 kg.                                      | 1. Lauryl Alcohol<br>Ethoxylate<br>2. Sulphur<br>3. Caustic Soda Flakes | 0.534 kg.<br><br>0.060 kg.<br>0.075 kg.   |                         |
| HDPE granule may be allowd as per packing policy.                                                       |                                                                                                                                                                                                                                                                         |                                            |                                                                         |                                           |                         |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                                         |                                            |                                                                         |                                           |                         |

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| Case No.:61/1/83-ALC1/2008                                                                                                                                                                                                                                               | Party Name:MONOMER CHEMICAL INDUSTRIES PVT. LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
| HQ File :01/83/050/02135/AM08/                                                                                                                                                                                                                                           | RLA File :03/95/040/01120/AM08/                  | Lic.No/Date:0310460905<br>13.02.2008      | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/155/2004/Ch.III dated 10.4.2006 and decided to approve this case on repeat basis as under:- |                                                  |                                           |                         |
| Item of Export                                                                                                                                                                                                                                                           | Qty                                              | Item of Import                            | Qty                     |
| Ingrain Blue 5/Blue IBN<br>(C.I.No. 741612)<br>(Phthalogen Blue IBN)                                                                                                                                                                                                     | 1 kg.                                            | 1. Cobalt Sulphate                        | 0.394 kg.               |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.                                                                                                                                                                   |                                                  |                                           |                         |

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| 131 | <b>Case No.:</b> 64/1/83-ALC1/2008                                                                                                                                                                                                       | Party Name:SHOGUN ORGANICS LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02138/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/01005/AM08/    | Lic.No/Date:0310460907<br>13.02.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                    |                                           |                                        |
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| 132 | <b>Case No.:</b> 62/1/83-ALC1/2008                                                                                                                                                                                                       | Party Name:NOCIL LIMITED        | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02136/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/00982/AM08/ | Lic.No/Date:0310461509<br>18.02.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                        |

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| 133 | <b>Case No.:</b> 63/1/83-ALC1/2008                                                                                                                                                                                                       | Party Name:NOCIL LIMITED        | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02137/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/00981/AM08/ | Lic.No/Date:0310461506<br>18.02.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                        |

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| 134 | <b>Case No.:</b> 68/1/83-ALC1/2008                                                                                                                                                                                                       | Party Name:HENKEL CAC PRIVATE LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02142/AM08/                                                                                                                                                                                                           | RLA File :03/94/040/01142/AM08/       | Lic.No/Date:0310461443<br>18.02.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                       |                                           |                                        |

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| 135 | <b>Case No.:</b> 55/1/83-ALC1/2008                                                                                                                                                                                                       | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02129/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/00537/AM08/        | Lic.No/Date:0310461643<br>19.02.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                                        |

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|  | <b>Case No.:</b> 56/1/83-ALC1/2008                                                                                                                                                                                                                                        | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Approved</b> |
|  | HQ File :01/83/050/02130/AM08/                                                                                                                                                                                                                                            | RLA File :03/95/040/00674/AM08/        | Lic.No/Date:0310461641<br>19.02.2008      | Defer Date:                            |
|  | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/ 2003/Ch.III dated 21.3.2006 and decided to approve this case on repeat basis as under:- |                                        |                                           |                                        |

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| 136                                                                                                     | Item of Export  | Qty   | Item of Import                                                   | Qty       |
|                                                                                                         | Pigment Red 269 | 1 kg. | 1. Naphthol ASCL/ASCA (5-Chloro 3-Hydroxy 2-Naphtho-0-Anisidide) | 0.580 kg. |
|                                                                                                         |                 |       | 2. Amino Anisic Acid Anilide (3-Amino P-Anisic Anilide)          | 0.422 kg. |
|                                                                                                         |                 |       | 3. Sodium Nitrite                                                | 0.124 kg. |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                 |       |                                                                  |           |

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| 137 | <b>Case No.:30/1/83-ALC1/2008</b>                                                                                                                                                                                          | Party Name:J.OWEN & CO.         | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/02104/AM08/                                                                                                                                                                                             | RLA File :03/94/040/01140/AM08/ | Lic.No/Date:0310461775<br>20.02.2008      | Defer<br>Date:30.04.2008    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                             |

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| 138 | <b>Case No.:31/1/83-ALC1/2008</b>                                                                                                                                                                                                | Party Name:HINDUSTAN PLATINUM PVT. LTD | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/02105/AM08/                                                                                                                                                                                                   | RLA File :03/94/040/01103/AM08/        | Lic.No/Date:0310461778<br>20.02.2008      | Defer<br>Date:30.04.2008    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC ( Ch)Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                             |

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| 139 | <b>Case No.:32/1/83-ALC1/2008</b>                                                                                                                                                                                          | Party Name:VINOD AGENCIES       | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/02106/AM08/                                                                                                                                                                                             | RLA File :03/95/040/01151/AM08/ | Lic.No/Date:0310462022<br>21.02.2008      | Defer<br>Date:30.04.2008    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                             |

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| 140 | <b>Case No.:45/1/83-ALC1/2008</b> | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/02119/AM08/    | RLA File :03/95/040/00036/AM08/        | Lic.No/Date:0310461944                    | Defer                       |

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| 140                                                                                                                                                                                                                                      |  | 21.02.2008 | Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |  |            |                 |

| 141                                                               | Case No.:48/1/83-ALC1/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|-------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|-------------------------|-----|-------------------------------------------------------------------|-------|--------------|-----------|----------------------|-----------|--------------------|-----------|------------|-----------|------------------------|-----------|-------------|--|----------------------------------|------------------------|--------------|-----------|---------------------------------------------------------------------------------------------------------|--|
|                                                                   | HQ File :01/83/050/02122/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/95/040/00324/AM08/        | Lic.No/Date:0310461949<br>21.02.2008      | Defer Date:             |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   | <b>Decision :</b><br>The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:-                                                                                                                                                                                                                                                                                                                                                                                     |                                        |                                           |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   | <table><tr><th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr><tr><td rowspan="8">Pigment Violet 23<br/>Dispersion having<br/>Pigment content 35 ± 1%</td><td rowspan="8">1 kg.</td><td>1. Carbazole</td><td>0.469 kg.</td></tr><tr><td>2. Di-Ethyl Sulphate</td><td>0.525 kg.</td></tr><tr><td>3. Sodium Solphide</td><td>0.350 kg.</td></tr><tr><td>4. Sulphur</td><td>0.245 kg.</td></tr><tr><td>5. Potassium Hydroxide</td><td>0.455 kg.</td></tr><tr><td>6. Methanol</td><td></td></tr><tr><td>7. Benzene Sulphonyl<br/>Chloride</td><td>0.700 kg.<br/>0.160 kg.</td></tr><tr><td>8. Chloranil</td><td>0.220 kg.</td></tr></table> | Item of Export                         | Qty                                       | Item of Import          | Qty | Pigment Violet 23<br>Dispersion having<br>Pigment content 35 ± 1% | 1 kg. | 1. Carbazole | 0.469 kg. | 2. Di-Ethyl Sulphate | 0.525 kg. | 3. Sodium Solphide | 0.350 kg. | 4. Sulphur | 0.245 kg. | 5. Potassium Hydroxide | 0.455 kg. | 6. Methanol |  | 7. Benzene Sulphonyl<br>Chloride | 0.700 kg.<br>0.160 kg. | 8. Chloranil | 0.220 kg. | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |
| Item of Export                                                    | Qty                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Item of Import                         | Qty                                       |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
| Pigment Violet 23<br>Dispersion having<br>Pigment content 35 ± 1% | 1 kg.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | 1. Carbazole                           | 0.469 kg.                                 |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 2. Di-Ethyl Sulphate                   | 0.525 kg.                                 |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 3. Sodium Solphide                     | 0.350 kg.                                 |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 4. Sulphur                             | 0.245 kg.                                 |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 5. Potassium Hydroxide                 | 0.455 kg.                                 |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 6. Methanol                            |                                           |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 7. Benzene Sulphonyl<br>Chloride       | 0.700 kg.<br>0.160 kg.                    |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |
|                                                                   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | 8. Chloranil                           | 0.220 kg.                                 |                         |     |                                                                   |       |              |           |                      |           |                    |           |            |           |                        |           |             |  |                                  |                        |              |           |                                                                                                         |  |

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| 142 | <b>Case No.:1/48/83-ALC1/2007</b>                                                                                                                                                                                                                                                                                                                                           | Party Name:BERGER BECKER COATINGS PVT.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Approved</b> |
|     | HQ File :01/83/050/02027/AM08/                                                                                                                                                                                                                                                                                                                                              | RLA File :17/24/040/00091/AM08/            | Lic.No/Date:1710001953<br>21.02.2008      | Defer Date:                 |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the Committee decided to approve the case as applied for which includes 5% wastage.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                            |                                           |                             |

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|  | <b>Case No.:50/1/83-ALC1/2008</b> | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case Deferred</b> |
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| 143                                                                                                                                                                                                                                      | HQ File :01/83/050/02124/AM08/ | RLA File :03/95/040/00412/AM08/ | Lic.No/Date:0310462236<br>22.02.2008 | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                |                                 |                                      |                          |

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| 144                                                                                                                                                                                                                                      | <b>Case No.:51/1/83-ALC1/2008</b> | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/02125/AM08/    | RLA File :03/95/040/00359/AM08/        | Lic.No/Date:0310462174<br>22.02.2008      | Defer<br>Date:30.04.2008        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                   |                                        |                                           |                                 |

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| 145                                                                                                                                                                                                                                      | <b>Case No.:58/1/83-ALC1/2008</b> | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:Case<br/>Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/02132/AM08/    | RLA File :03/95/040/00418/AM08/        | Lic.No/Date:0310462514<br>25.02.2008      | Defer<br>Date:30.04.2008        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                   |                                        |                                           |                                 |

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| Case No.:59/1/83-ALC1/2008                                                                                                                                                                                                                                                  | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
| HQ File :01/83/050/02133/AM08/                                                                                                                                                                                                                                              | RLA File :03/95/040/00413/AM08/        | Lic.No/Date:0310462511<br>25.02.2008      | Defer Date:             |
| <b>Decision :</b><br>The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:- |                                        |                                           |                         |
| Item of Export                                                                                                                                                                                                                                                              | Qty                                    | Item of Import                            | Qty                     |
| Pigment Red 122                                                                                                                                                                                                                                                             | 1 kg.                                  | 1. Dimethyl Succinylo Succinate           | 0.758 kg.               |
|                                                                                                                                                                                                                                                                             |                                        | 2. Dimethyl Formamide                     | 2.580 kg.               |
|                                                                                                                                                                                                                                                                             |                                        | 3. Phosphorous Pentoxide                  | 2.792 kg.               |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                     |                                        |                                           |                         |

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| 147 | <b>Case No.:</b> 33/1/83-ALC1/2008                                                                                                                                                                                         | Party Name:HI-TECH INKS PVT.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02107/AM08/                                                                                                                                                                                             | RLA File :03/94/040/01213/AM08/  | Lic.No/Date:0310462773<br>26.02.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                  |                                           |                                        |

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| 148 | <b>Case No.:</b> 34/1/83-ALC1/2008                                                                                                                                                                                         | Party Name:HI-TECH INKS PVT.LTD. | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02108/AM08/                                                                                                                                                                                             | RLA File :03/94/040/01214/AM08/  | Lic.No/Date:0310462779<br>26.02.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 30.4.2008. |                                  |                                           |                                        |

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| 149 | <b>Case No.:</b> 35/1/83-ALC1/2008                                                                                                                                                                                                                                                                                                                                                     | Party Name:BORAX MORARJI LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Rejected</b> |
|     | HQ File :01/83/050/02109/AM08/                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/01208/AM08/  | Lic.No/Date:0310462713<br>26.02.2008      | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Ch. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to reject the case as the export and import items are same. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                  |                                           |                                        |

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| 150 | <b>Case No.:</b> 44/1/83-ALC1/2008                                                                                                                                                                                                                                       | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Approved</b> |
|     | HQ File :01/83/050/02118/AM08/                                                                                                                                                                                                                                           | RLA File :03/95/040/00558/AM08/        | Lic.No/Date:0310462582<br>26.02.2008      | Defer Date:                            |
|     | <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:- |                                        |                                           |                                        |
|     | Item of Export                                                                                                                                                                                                                                                           | Qty                                    | Item of Import                            | Qty                                    |
|     | Pigment Violet 23                                                                                                                                                                                                                                                        | 1 kg.                                  | 1. Carbazole                              | 0.469 kg.                              |
|     | Dispersion having                                                                                                                                                                                                                                                        |                                        | 2. Di-Ethyl Sulphate                      | 0.525 kg.                              |
|     | Pigment content 35 ± 1%                                                                                                                                                                                                                                                  |                                        | 3. Sodium Solphide                        | 0.350 kg.                              |
|     |                                                                                                                                                                                                                                                                          |                                        | 4. Sulphur                                | 0.245 kg.                              |
|     |                                                                                                                                                                                                                                                                          |                                        | 5. Potassium Hydroxide                    | 0.455 kg.                              |

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|                                                                                                         |  | 6. Methanol                   | 0.700 kg. |
|                                                                                                         |  | 7. Benzene Sulphonyl Chloride | 0.160 kg. |
|                                                                                                         |  | 8. Chloranil                  | 0.220 kg. |
| Alkyl Aryl Ethoxylate is not recommended because of its complete name was not found.                    |  |                               |           |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |                               |           |

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| Case No.:52/1/83-ALC1/2008                                                                                                                                                                                                                                                  | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
| HQ File :01/83/050/02126/AM08/                                                                                                                                                                                                                                              | RLA File :03/95/040/00564/AM08/        | Lic.No/Date:0310462698<br>26.02.2008      | Defer Date:             |
| <b>Decision :</b><br>The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:- |                                        |                                           |                         |
| Item of Export                                                                                                                                                                                                                                                              | Qty                                    | Item of Import                            | Qty                     |
| Pigment Red 122                                                                                                                                                                                                                                                             | 1 kg.                                  | 4. Dimethyl Succinylo<br>Succinate        | 0.758 kg.               |
|                                                                                                                                                                                                                                                                             |                                        | 5. Dimethyl Formamide                     | 2.580 kg.               |
|                                                                                                                                                                                                                                                                             |                                        | 6. Phosphorous<br>Pentoxide               | 2.792 kg.               |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                     |                                        |                                           |                         |

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| Case No.:54/1/83-ALC1/2008                                                                                                                                                                                                                                               | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
| HQ File :01/83/050/02128/AM08/                                                                                                                                                                                                                                           | RLA File :03/95/040/00415/AM08/        | Lic.No/Date:0310462579<br>26.02.2008      | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:- |                                        |                                           |                         |
| Item of Export                                                                                                                                                                                                                                                           | Qty                                    | Item of Import                            | Qty                     |
| Pigment Violet 23                                                                                                                                                                                                                                                        | 1 kg.                                  | 1. Carbazole                              | 0.469 kg.               |
| Dispersion having                                                                                                                                                                                                                                                        |                                        | 2. Di-Ethyl Sulphate                      | 0.525 kg.               |

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| 152                                                                                                     | Pigment content $35 \pm 1\%$ |  | 3. Sodium Solphide 0.350 kg.<br>4. Sulphur 0.245 kg.<br>5. Potassium Hydroxide 0.455 kg.<br>6. Methanol<br>7. Benzene Sulphonyl Chloride 0.700 kg.<br>8. Chloranil 0.160 kg.<br>0.220 kg. |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                              |  |                                                                                                                                                                                           |

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| 153                                                                                                                                                                                                                                      | Case No.:57/1/83-ALC1/2008     | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/02131/AM08/ | RLA File :03/95/040/00609/AM08/        | Lic.No/Date:0310462576<br>26.02.2008      | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                |                                        |                                           |                          |

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| 154                                                                                                                                                                                                                                      | Case No.:46/1/83-ALC1/2008     | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/02120/AM08/ | RLA File :03/95/040/00779/AM08/        | Lic.No/Date:0310462814<br>27.02.2008      | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                |                                        |                                           |                          |

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| 155                                                                                                                                                                                                                                      | Case No.:47/1/83-ALC1/2008     | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/02121/AM08/ | RLA File :03/95/040/00843/AM08/        | Lic.No/Date:0310462804<br>27.02.2008      | Defer<br>Date:30.04.2008 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                |                                        |                                           |                          |

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|  | Case No.:49/1/83-ALC1/2008 | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | Status:Case<br>Approved |
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| HQ File :01/83/050/02123/AM08/                                                                                                                                                                                                                                              | RLA File :03/95/040/00773/AM08/ | Lic.No/Date:0310462805<br>27.02.2008                                                 | Defer Date:                         |
| <b>Decision :</b><br>The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 27.6.2006 and decided to approve this case on repeat basis as under:- |                                 |                                                                                      |                                     |
| Item of Export                                                                                                                                                                                                                                                              | Qty                             | Item of Import                                                                       | Qty                                 |
| Pigment Red 122                                                                                                                                                                                                                                                             | 1 kg.                           | 1. Dimethyl Succinylo Succinate<br>2. Dimethyl Formamide<br>3. Phosphorous Pentoxide | 0.758 kg.<br>2.580 kg.<br>2.792 kg. |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                     |                                 |                                                                                      |                                     |

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| 157 | <b>Case No.:</b> 53/1/83-ALC1/2008                                                                                                                                                                                                       | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02127/AM08/                                                                                                                                                                                                           | RLA File :03/95/040/00830/AM08/        | Lic.No/Date:0310462811<br>27.02.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 30.4.2008. |                                        |                                           |                                        |

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| 158 | <b>Case No.:</b> 66/1/83-ALC1/2008                                                                                                                                                                              | Party Name:BODAL CHEMICALS LTD  | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02140/AM08/                                                                                                                                                                                  | RLA File :08/24/040/00268/AM08/ | Lic.No/Date:0810070789<br>19.03.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.4.2008. |                                 |                                           |                                        |

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| 159 | <b>Case No.:</b> 67/1/83-ALC1/2008                                                                                                                                                                              | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:1/83-ALC1/2008<br>02.04.2008 | <b>Status:</b> Case<br><b>Deferred</b> |
|     | HQ File :01/83/050/02141/AM08/                                                                                                                                                                                  | RLA File :08/24/040/00279/AM08/       | Lic.No/Date:0810070790<br>19.03.2008      | Defer<br>Date:30.04.2008               |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 30.4.2008. |                                       |                                           |                                        |

Date:16.04.2008  
Place:New Delhi

S.S.Mohan  
Foreign Trade Development Officer